

Shri S. C. Samanta: I introduce the Bill.

15.30 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of Article 239A)

by Shri Naval Prabhakar

श्री नवल प्रभाकर (दिल्ली-करील बाग): सभापति महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान में प्रागे संशोधन करने वाले विधेयक को पेश करने की मुझे अनुमति दी जाए।

सभापति महोदय : प्रश्न यह है कि :

"भारत के संविधान में प्रागे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए"।

The motion was adopted.

श्री नवल प्रभाकर : मैं विधेयक को पेश करता हूँ।

25.31 hrs.

CONSTITUTION (AMENDMENT)
BILL—contd.

(Omission of articles 152, 370, etc.)

by Shri Prakash Vir Shastri

Mr. Chairman: As regards Shri Prakash Vir Shastri's Bill, the time at our disposal is only 36 minutes.

Some hon. Members: The time may be extended.

श्री सिद्धेश्वर प्रसाद (नालंदा) : मैं प्रस्ताव करता हूँ कि इस के लिए समय दो बंटे का बढ़ा दिया जाए।

श्री काशी राम गुप्त (धलवर) : मैं इस प्रस्ताव का अनुमोदन करता हूँ।

श्री प्रकाशवीर साहू (विजनीर) : इस पर समय तो बढ़ाना ही चाहिये क्योंकि

बहुत से माननीय सदस्य बोलना चाहते हैं।

श्री इन्द्रजीत लाल मलहोत्रा (जम्मू तथा काश्मीर) : पीने छः बजे तक बढ़ा दिया जाए।

श्री यशपाल सिंह (कैराना) : जी हाँ, पीने छः बजे तक समय बढ़ा दिया जाए।

सभापति महोदय : प्रश्न यह है कि :
"इस बिल के लिए समय पीने छः बजे तक बढ़ा दिया जाए"।

Let me take the sense of the House.

Shri Hari Vishnu Kamath (Hoshangabad): I support this move. But, I would only request that sufficient time be allowed for me, at least one minute, so that I can move the Bill standing in my name.

Mr. Chairman: I shall allow time till 5.45 hours. Last time Shri Bhagwat Jha Azad raised a point of order referring to para 2 of what Mr. Mukerjee had spoken. In this, I find that there is no point of order since there is nothing objectionable in what he had stated there. Therefore, Mr. Mukerjee will just continue his speech.

Shri H. N. Mukerjee (Calcutta Central): Mr. Chairman, Sir, as I said last time, it is a pity that the mover has spoken sharply against the Tashkent Declaration and said in his speech that we should act as if it was a dead letter. This kind of a thing is exactly playing in to the hands of those either in Pakistan or elsewhere who wish ill by our country. In spite of some provocations from Pakistani rulers, we should see that nothing is said at a time in responsible circles and in this House, which is certainly a very responsible forum, which goes against the Tashkent spirit. It is a pity that the mover has spoken about the Sadie